

for would therefore, may not be commensurate with the result likely to be achieved.

(d) No instance has been reported to Government so far.

(e) The price controlled medicines including the medicines referred to in the question are already being made available to the consumers at the fair and reasonable prices fixed under the Drugs (Prices Control) Order, 1979.

**Request made by Gujarat Government for mining lease**

2851. SHRI VITHALBHAI MOTIRAM PATEL: Will the Minister of ENERGY be pleased to state:

(a) whether it is a fact that Gujarat Mineral Development Corporation has requested the Central Government for the grant of mining lease for fire-clay, sand stone and coal in certain parts of Gujarat; and

(b) if so, what decision the Central Government have taken in this regard?

THE MINISTER OF ENERGY (SHRI P. SHIV SHANKAR): (a) Yes, Sir. The Government of Gujarat have requested the Central Government for grant of mining lease for fire-clay, sand stone and coal in favour of Gujarat Mineral Development Corporation.

(b) The Government has decided, in principle, to grant mining leases to State Government Corporations for isolated and small coal deposits subject to satisfaction of certain conditions laid down in the guidelines issued by Government of India in this regard. However, before according formal approval, the Govt of Gujarat has been requested to furnish certain additional information in respect of the areas applied for by them. The applications of Government of Gujarat will thus be disposed of as per the provisions of Mines & Minerals (Regulation & Development) Act, 1957.

**Working Group on RFO Supply to Dhuvaran Power Station**

2852. SHRI VITHALBHAI MOTIRAM PATEL: Will the Minister of ENERGY be pleased to state:

(a) whether it is a fact that the Government of India had agreed to set up a

Working Group to decide pricing of Residual Fuel Oil supply to Dhuvaran Power Station in Gujarat on the 3rd March, 1980; and

(b) if so, what steps Government have taken to set up the Working Group?

THE MINISTER OF STATE IN THE DEPARTMENT OF PETROLEUM IN THE MINISTRY OF ENERGY (SHRI GARGI SHANKAR MISHRA): (a) and (b) Establishment of a committee to examine this problem was proposed, but it has been set up as yet. The matter is still under examination.

**Restriction on Advertisement pages in Magazines**

2853. SHRI DHANESHWAR MAJHI: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether Government are aware that some magazines carry more advertisements than reading material;

(b) whether this is not an exploitation of the readers and whether there is any restriction on the minimum number of reading pages; and

(c) what steps Government propose to take to ensure that the limit of reading pages is fixed in the magazines and the advertisements are restricted to only about 10 per cent of the pages in a magazine so as to enable the readers to make full use of the money spent by them on the purchase of magazines and for the magazines owners to fully justify their capabilities?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN):

(a) to (c) Yes, Sir. It has observed that some magazines devote more space to advertisement than to reading material. However, the efforts made by the Government in the past to regulate